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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
J O D H P U R.

Date of Order: 15.4.96.

O.A. No. 126/1996.

Smt. Tara

...Applicant.

Versus.

Union of India & Ors.

...Respondents.

Mr. Prithvi Raj Singh, Counsel for the applicant.



PER HON'BLE MR. GOPAL KRISHNA :

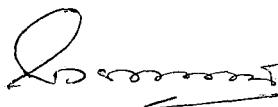
Applicant Smt. Tara in this application under Section 19 of the Administrative Tribunals Act, 1985 has claimed appointment as Safaiwala (a Group 'D' post) on compassionate ground and in the alternative she has prayed for a direction to the respondents to regularise her services as Group 'D' employee from the date of her appointment i.e. 1.3.93.

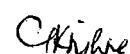
2. We have heard the learned counsel for the applicant and have perused the records.

3. The case of the applicant is that her husband *Chhokhe* while in service under the respondents was a Safaiwala

died all of sudden on 6.1.93 leaving behind the applicant and two minor sons and a daughter. Her contention is that it is difficult to maintain the family which is in indigent circumstances. The applicant is already working as a Safaiwala on daily wage basis but her request for regular appointment on the post has not been ~~acceded~~ to till date despite her repeated efforts and the applicant contends that non consideration for appointment on compassionate basis for such a long period is arbitrary. However, the learned counsel for the applicant states that the applicant intends to make a fresh representation for seeking appointment on compassionate considerations.

In the circumstances, we dispose of this O.A. at the stage of admission with a direction to the respondents to consider her case for grant of appointment on compassionate grounds to the post of Safaiwala, keeping in view the communications at Annexure A/3 dated 20.7.1993, Annexure A/5 dated 27.12.93, Annex.A/6 dated 11.5.94 and Annexure A/7 dated 20.9.94 and if she makes a fresh representation within a period of 15 days of this order. The respondents are further directed to take a decision on the representation within two months of the receipt thereof.


(S.P. Biswas)
Member (A)


(Gopal Krishna)
Vice Chairman.

V.S.

Part II and III destroyed
in my presence on 4/6/62
under the supervision of
Section Officer () as per
order dated 19/3/62

Section Officer (Record) ✓

Copy of order dated 15.4.46. Sent along with

appote A. to R-1 to R-3 Sent to R-1 to R-3

By legal post via no. 178100
Date 11/5/62

Recd (Copy)
22/4/62
P. R. Singh
C. P. R. A. D. 26.4.46